No. GAD-PA-D (6)-1/2022
Government of Himachal Pradesh
General Administration Department
(Parliamentary Affairs)

From

Chief Minister,
Himachal Pradesh, Shimla-2

To

The Secretary,
H.P. Vidhan Sabha,
Shimla-171004.

Dated: Shimla-171002, 11-08-2022

Subject: **Introduction of "The Himachal Pradesh Payment of Income Tax on Salaries and Allowances of Certain Categories Bill, 2022" (Bill No. 8 of 2022).**

Sir,

I have the honour to give the notice of my intention to introduce "The Himachal Pradesh Payment of Income Tax on Salaries and Allowances of Certain Categories Bill, 2022" (Bill No. 8 of 2022) in the current session of the Himachal Pradesh Legislative Assembly.

The above Bill will replace "The Himachal Pradesh Payment of Income Tax on Salaries and Allowances of Certain Categories Ordinance, 2022" (2 of 2022) promulgated by Hon'ble Governor, Himachal Pradesh on 20th May, 2022 notified on 26th May, 2022 and published in the Rajpatra (e-Gazette) on 28th May, 2022.

I am, therefore, to request you to obtain the permission from Hon'ble Speaker to include the aforesaid Bill in the list of Business for introduction, consideration and passing the same in the current session. Three authenticated copies of the aforesaid Bill are enclosed herewith for appropriate action.

Yours faithfully,

(Jai Ram Thakur)
Chief Minister, H.P.

2022 का विधेयक संख्यांक 8

हिमाचल प्रदेश कतिपय प्रवर्गों के वेतन और भत्तों पर आयकर का संदाय विधेयक, 2022

(विधान सभा में पुरःस्थापित रूप में)

हिमाचल प्रदेश कतिपय प्रवर्गों के वेतन और भत्तों पर आयकर का संदाय विधेयक, 2022

खण्डों के क्रम

खण्ड:

अध्याय–1

प्रारम्भिक

1. संक्षिप्त नाम और प्रारम्भ ।

अध्याय–2

मन्त्रियों के वेतन और भत्ता (हिमाचल प्रदेश) अधिनियम, 2000 का संशोधन

2. धारा 12 का लोप।

अध्याय–3

हिमाचल प्रदेश विधान सभा अध्यक्ष और उपाध्यक्ष वेतन अधिनियम, 1971 का संशोधन

3. धारा 11–क. का लोप।

अध्याय–4

हिमाचल प्रदेश विधान सभा (सदस्यों के भत्ते और पेन्शन) अधिनियम, 1971 का संशोधन

4. धारा 6–कक. का लोप।

अध्याय–5

प्रकीर्ण

5. 2022 के हिमाचल प्रदेश अध्यादेश संख्यांक 2 का निरसन और व्यावृत्तियाँ।

हिमाचल प्रदेश कतिपय प्रवर्गों के वेतन और भत्तों पर आयकर का संदाय विधेयक, 2022

(विधान सभा में पुरःस्थापित रूप में)

मन्त्रियों, विधान सभा के अध्यक्ष, उपाध्यक्ष और सदस्यों के वेतन और भत्तों पर आयकर के संदाय से सम्बन्धित उपबन्धों का संशोधन करने के लिए **विधेयक**।

भारत गणराज्य के तिहत्तरवें वर्ष में हिमाचल प्रदेश विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित होः—

अध्याय—1
प्रारम्भिक

संक्षिप्त नाम और प्रारम्भ।

1. (1) इस अधिनियम का संक्षिप्त नाम हिमाचल प्रदेश कतिपय प्रवर्गों के वेतन और भत्तों पर आयकर का संदाय अधिनियम, 2022 है।

(2) यह 01 अप्रैल, 2022 से प्रवृत्त हुआ समझा जाएगा।

अध्याय—2
मन्त्रियों के वेतन और भत्ता (हिमाचल प्रदेश) अधिनियम, 2000 का संशोधन

धारा 12 का लोप ।

2. मन्त्रियों के वेतन और भत्ता (हिमाचल प्रदेश) अधिनियम, 2000 की धारा 12 का लोप किया जाएगा।

अध्याय—3
हिमाचल प्रदेश विधान सभा अध्यक्ष और उपाध्यक्ष वेतन अधिनियम, 1971 का संशोधन

धारा 11—क. का लोप।

3. हिमाचल प्रदेश विधान सभा अध्यक्ष और उपाध्यक्ष वेतन अधिनियम, 1971 की धारा 11—क. का लोप किया जाएगा।

अध्याय–4

हिमाचल प्रदेश विधान सभा (सदस्यों के भत्ते और पेन्शन) अधिनियम, 1971 का संशोधन

धारा 6–कक का लोप

4. हिमाचल प्रदेश विधान सभा (सदस्यों के भत्ते और पेन्शन) अधिनियम, 1971 की धारा 6–कक का लोप किया जाएगा।

अध्याय–5

प्रकीर्ण

2022 के हिमाचल प्रदेश अध्यादेश संख्यांक 2 का निरसन और व्यावृत्तियाँ।

5. (1) हिमाचल प्रदेश कतिपय प्रवर्गों के वेतन और भत्तों पर आयकर का संदाय अध्यादेश, 2022 का एतद्द्वारा निरसन किया जाता है।

(2) ऐसे निरसन के होते हुए भी इस प्रकार निरसित अध्यादेश के अधीन की गई कोई बात या कार्रवाई इस अधिनियम के तत्स्थानी उपबन्धों के अधीन की गई समझी जाएगी।

अधिप्रमाणित

मुख्य मन्त्री,
हिमाचल प्रदेश

उद्देश्यों और कारणों का कथन

हिमाचल प्रदेश विधान सभा (सदस्यों के भत्ते और पेंशन) अधिनियम, 1971, हिमाचल प्रदेश विधान सभा अध्यक्ष और उपाध्यक्ष वेतन अधिनियम, 1971 और मन्त्रियों के वेतन और भत्ते (हिमाचल प्रदेश) अधिनियम, 2000 के उपबन्धों के अनुसार विधान सभा के अध्यक्ष और उपाध्यक्ष और सदस्यों तथा मन्त्रियों के वेतन और भत्ते और अन्य परिलब्धियों पर आयकर राज्य सरकार द्वारा संदेय है। अतः राज्य सरकार द्वारा यह विनिश्चय किया गया है कि ऊपर–वर्णित प्रवर्गों की बाबत आयकर देनदारियां राज्य सरकार द्वारा चालू वित्तीय वर्ष से वहन नहीं की जाएंगी तथा उनका संदाय व्यक्तियों द्वारा स्वयं किया जाएगा।

चूंकि हिमाचल प्रदेश विधान सभा सत्र में नहीं थी और सम्बन्धित अधिनियमों में तत्काल संशोधन किए जाने अपेक्षित थे, अतः हिमाचल प्रदेश के राज्यपाल ने भारत के संविधान के अनुच्छेद 213 के खंड (1) के अधीन शक्तियों का आह्वान करते हुए हिमाचल प्रदेश कतिपय प्रवर्गों के वेतन और भत्तों पर आयकर का संदाय अध्यादेश, 2022 (2022 का अध्यादेश संख्यांक 2) 20 मई, 2022 को प्रख्यापित किया, जिसे 28 मई 2022 को राजपत्र (ई–गज़ट), हिमाचल प्रदेश में प्रकाशित किया गया था। अतः उक्त अध्यादेश को नियमित अधिनियमिति द्वारा प्रतिस्थापित किया जाना अपेक्षित है। यह विधेयक पूर्वोक्त अध्यादेश को मामूली उपांतरणों सहित प्रतिस्थापित करने के लिए है।

यह विधेयक उपर्युक्त उद्देश्यों की पूर्ति के लिए है।

अधिप्रमाणित

(जय राम ठाकुर)
मुख्य मन्त्री ।

मुख्य मन्त्री
हिमाचल प्रदेश

शिमला:
तारीख....., 2022

वित्तीय ज्ञापन

–शून्य–

प्रत्यायोजित विधान सम्बंधी ज्ञापन

–शून्य–

हिमाचल प्रदेश कतिपय प्रवर्गों के वेतन और भत्तों पर आयकर का संदाय विधेयक, 2022

मन्त्रियों, विधान सभा के अध्यक्ष, उपाध्यक्ष और सदस्यों के वेतन और भत्तों पर आयकर के संदाय से सम्बन्धित उपबन्धों का संशोधन करने के लिए **विधेयक**।

(जय राम ठाकुर)
मुख्य मन्त्री।

(राजीव भारद्वाज)
प्रधान सचिव (विधि)।

शिमला:
तारीख....., 2022

अधिप्रमाणित
मुख्य मन्त्री
हिमाचल प्रदेश

इस संशोधन विधेयक द्वारा सम्भाव्य प्रभावित होने वाले उपबन्धों के उद्धरण

मन्त्रियों के वेतन और भत्ता (हिमाचल प्रदेश) अधिनियम, 2000

धाराः

12. वेतन, भत्ते और परिलब्धियों का आयकर से अपवर्जित होना.––इस अधिनियम के अधीन मंत्री को संदेय वेतन और भत्ते तथा उसे अनुज्ञेय सुसज्जित गृह और अन्य परिलब्धियां, आयकर से अपवर्जित होंगी, जो राज्य सरकार द्वारा संदेय होगी।

स्पष्टीकरण.––राज्य द्वारा संदेय आयकर की रकम, आयकर के लिए निर्धारित आय की प्रथम स्लैब होगी, अर्थात् इस रकम के निर्धारण में, संबंधित मंत्री की आय के अन्य स्त्रोतों पर विचार नहीं किया जाएगा।

हिमाचल प्रदेश विधान सभा अध्यक्ष और उपाध्यक्ष वेतन अधिनियम, 1971

धाराः

11–क. वेतन, भत्ते और परिलब्धियों का आयकर से अपवर्जित होना.––इस अधिनियम के अधीन अध्यक्ष और उपाध्यक्ष को संदेय वेतन और भत्ते तथा उन्हें अनुज्ञेय निःशुल्क सुसज्जित गृह और अन्य परिलब्धियां, आयकर से अपवर्जित होंगी, जो राज्य सरकार द्वारा संदेय होगी।

स्पष्टीकरण.––राज्य द्वारा संदेय आयकर की रकम, आयकर के लिए निर्धारित आय की प्रथम स्लैब होगी, अर्थात् इस रकम के निर्धारण में, अध्यक्ष और उपाध्यक्ष की आय के अन्य स्त्रोतों पर विचार नहीं किया जाएगा।

हिमाचल प्रदेश विधान सभा (सदस्यों के भत्ते और पेन्शन) अधिनियम, 1971

धाराः

6–कक. प्रतिकरात्मक, निर्वाचन क्षेत्रीय, टैलीफोन भत्तों और अन्य परिलब्धियों का आयकर से अपवर्जित होना.––इस अधिनियम के अधीन सदस्य को संदेय वेतन और प्रतिकरात्मक,

निर्वाचन क्षेत्रीय तथा टैलीफोन भत्ते और उन्हें अनुज्ञेय अन्य परिलब्धियां, आयकर से अपवर्जित होंगी, जो राज्य सरकार द्वारा संदेय होगी।

स्पष्टीकरण.—राज्य द्वारा संदेय आयकर की रकम, आयकर के लिए निर्धारित आय की प्रथम स्लैब होगी, अर्थात् इस रकम के निर्धारण में, संबंधित सदस्य की आय के अन्य स्त्रोतों पर विचार नहीं किया जाएगा।

———————

AUTHORITATIVE ENGLISH TEXT

BILL NO. 8 OF 2022

THE HIMACHAL PRADESH PAYMENT OF INCOME TAX ON SALARIES AND ALLOWANCES OF CERTAIN CATEGORIES BILL, 2022

(AS INTRODUCED IN THE LEGISLATIVE ASSEMBLY)

THE HIMACHAL PRADESH PAYMENT OF INCOME TAX ON SALARIES AND ALLOWANCES OF CERTAIN CATEGORIES BILL, 2022

ARRANGEMENT OF CLAUSES

Clauses:

CHAPTER-1
PRELIMINARY

1. Short title and commencement.

CHAPTER-II
AMENDMENT OF THE SALARIES AND ALLOWANCES OF MINISTERS (HIMACHAL PRADESH) ACT, 2000

2. Omission of section 12.

CHAPTER-III
AMENDMENT OF THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY SPEAKER'S AND DEPUTY SPEAKER'S SALARIES ACT, 1971

3. Omission of section 11-A.

CHAPTER-IV
AMENDMENT TO THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY (ALLOWANCES AND PENSION OF MEMBERS) ACT, 1971

4. Omission of section 6-AA.

CHAPTER-V
MISCELLANEOUS

5. Repeal of the H.P. Ordinance No. 2 of 2022 and savings.

Bill No. 8 of 2022

THE HIMACHAL PRADESH PAYMENT OF INCOME TAX ON SALARIES AND ALLOWANCES OF CERTAIN CATEGORIES BILL, 2022

(AS INTRODUCED IN THE LEGISLATIVE ASSEMBLY)

A

BILL

to amend the provision regarding payment of Income Tax on Salaries and Allowances of Ministers, Speaker, Deputy speaker and Members of the Legislative Assembly.

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Seventy-third Year of the Republic of India as follow:—

CHAPTER-I
PRELIMINARY

1. (1) This Act may be called the Himachal Pradesh Payment of Income Tax on Salaries and Allowances of Certain Categories Act, 2022. Short title and commencement.

(2) It shall be deemed to have come into force on the 1st day of April, 2022.

CHAPTER-II
AMENDMENT OF THE SALARIES AND ALLOWANCES OF MINISTERS (HIMACHAL PRADESH) ACT, 2000

2. In the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 2000, section 12 shall be omitted. Omission of section 12.

CHAPTER-III
AMENDMENT OF THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY SPEAKER'S AND DEPUTY SPEAKER'S SALARIES ACT, 1971

3. In the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971, section 11-A shall be omitted. Omission of section 11-A.

CHAPTER-IV
AMENDMENT TO THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY (ALLOWANCES AND PENSION OF MEMBERS) ACT, 1971

Omission of section 6-AA.

4. In the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971, section 6-AA shall be omitted.

CHAPTER-V
MISCELLANEOUS

Repeal of the H.P. Ordinance No. 2 of 2022 and savings.

5. (1) The Himachal Pradesh Payment of Income Tax on Salaries and Allowances of Certain Categories Ordinance, 2022 is hereby repealed.

(2) Notwithstanding such repeal any action taken or anything done under the Ordinance so repealed, shall be deemed to have been done or taken under the corresponding provisions of this Act.

Authenticated

Chief Minister
Himachal Pradesh

STATEMENT OF OBJECTS AND REASONS

As per the provisions of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971, the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 and the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 2000, the income tax on the salary, allowances and other perquisites in respect of Members of the Legislative Assembly, Speaker, Deputy Speaker and Ministers, is payable by the State Government. Now, it has been decided by the State Government that the income tax liabilities in respect of the above-mentioned categories shall not be borne by the State Government from the current financial year and the same will be paid by the individuals themselves.

Since, the Himachal Pradesh Legislative Assembly was not in session and the amendments in the respective Acts were required to be carried out urgently, therefore, the Governor, Himachal Pradesh by invoking powers under clause (1) of article 213 of the Constitution of India, promulgated the Himachal Pradesh Payment of Income Tax on Salaries and Allowances of Certain Categories Ordinance, 2022 (Ordinance Number 2 of 2022), on 20th May, 2022, which was published in the Rajptra (e-Gazette), Himachal Pradesh on 28th May, 2022. Now, the said Ordinance is required to be replaced by a regular enactment. This Bill aims to replace the aforesaid Ordinance with slight modifications.

This Bill seeks to achieve the aforesaid objectives.

Authenticated

(JAI RAM THAKUR)
Chief Minister.

SHIMLA:
The _____, 2022.

Chief Minister
Himachal Pradesh

FINANCIAL MEMORANDUM

-Nil-

MEMORANDUM REGARDING DELEGATED LEGISLATION

-Nil-

THE HIMACHAL PRADESH PAYMENT OF INCOME TAX ON SALARIES AND ALLOWANCES OF CERTAIN CATEGORIES BILL, 2022

A

BILL

to amend the provision regarding payment of Income Tax on Salaries and Allowances of Ministers, Speaker, Deputy speaker and Members of the Legislative Assembly.

(JAI RAM THAKUR)
Chief Minister.

(RAJEEV BHARDWAJ)
Pr. Secretary (Law).

SHIMLA:
The....., 2022.

Authenticated

Chief Minister
Himachal Pradesh

EXTRACT OF THE PROVISIONS OF THE ACTS LIKELY TO BE AFFECTED BY THIS AMENDMENT BILL

SALARIES AND ALLOWANCES OF MINISTERS (HIMACHAL PRADESH) ACT, 2000

Section:

12. Salary, allowances and perquisites to be exclusive of income tax.—The salary and allowances payable to a Minister and furnished house and other perquisites admissible to him, under this Act, shall be exclusive of income tax which shall be payable by the State Government.

Explanation.—The amount of income tax payable by the State, would be the first slab of the income assessed for income tax, i.e., in assessing this amount, the other sources of income of the Minister concerned shall not be taken into consideration.

THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY SPEAKER'S AND DEPUTY SPEAKER'S SALARIES ACT, 1971

Section:

11-A. Salary, allowances and perquisites to be exclusive of income-tax.- The salary and allowances payable to the Speaker and Deputy Speaker, and free furnished house and other perquisites admissible to them under this Act, shall be exclusive of income-tax which shall be payable by the State Government.

Explanation.—The amount of income-tax payable by the State, would be first slab of the income assessed for income-tax that is in assessing this amount, the other sources of income of the Speaker and Deputy Speaker shall not be taken into consideration.

THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY (ALLOWANCES AND PENSION OF MEMBERS) ACT, 1971

Section:

6-AA. Compensatory, constituency, telephone allowances and other perquisites to be exclusive of income tax.—The salary and compensatory, constituency and telephone allowances payable to a member and other perquisites admissible to him, under this Act, shall be exclusive of the income tax which shall be payable by the State Government.

Explanation.—The amount of income-tax payable by the State, would be first slab of the income assessed for income tax, *i.e.* in assessing this amount , the other sources of income of the member concerned shall not be taken into consideration.

राजकीय मुद्रणालय, हि0 प्र0, शिमला–788–जुड / 2022–9–8–2022––175.